IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Order Sheet Dy No.1387/89

Date	Office Notes	Orders of Tribunal
8.3.89	Present	SPM
	Mr MR Rajendran Nair for Applicant.	
•	TOT APPLICATION	Heard the learned counsel for the
,	Mr PVM Nambiar, Sr.CGSC	applicant and gone through the documents.
•	for Respondents.	The applicant was provisionally appointed
		as Extra Departmental Delivery Agent
		with effect from 29.10.87 and still
		continuing in that capacity. It is not
		clear whether he is the nominee or was
		selected by the department itself. The
		interview for selection of a regular
. '		candidate is being held to-morrow the
		9th March, 89, The applicant has prayed
		that as an interim measure, he may be
•		interviewed for selection. He has not
		been called for the interview yet. In
	1.0 cisculo on 8.3-39	view of the urgency of the matter, copy
•	1.0 escent	of the main application has been
•	CST3	delivered to the learned counsel for
		the respondents Shri PV Madhavan Nambiar,
		Sr CGSC who is present to-day, Considering
		the circumstances of the case, I direct
		that the applicant may be provisionally
		interviewed for selection on 9.3.89, but
		the results should not be announced until
		further orders of the Tribunal.
		Copy of this order may be given
		to the learned counsel of both the parties
		by hand to-day.

Notein de Rapendonts visure en 16.3.89 1976/3 I admit the application. Respondents to file counter affidavit within 5 weeks and serve copy on the counsel of applicant who may file rejoinder, if any, within 3 weeks thereafter with copy to the counsel of respondents. List before DR(J) for completion of pleadings on 29.5.89.

-2-Office Notes Orders of Tribunal Date As regards the interim relief given above, list the case before Division Bench for further directions on the question of Ayo. to 28.3.89 red. Millieg. Just. interim relief on 27th March, 89. at: 22.3.89 respondents will be at liberty to get the CHTA interim order modified on that date. -ABJ & NVK 28.3.89 Present Mr MR Rajendran Nair, The learned counsel for the applicant for the Applicant has stated that after the interim order Mr K Narayanakurup, passed on 8th March,89, the applicant ACGSC for Respondents. appeared in the selection interview and has been found successful and is working as such. This version is supported by Order Communicated on Mr K Narayana Kurup, the learned counsel 31.3.09 for the respondents. In view of above, PST13 nothing survives in this OA and as such, it is accordingly disposed of Oodso5 no be filed 28.3.89